

FIR No. 126/2020

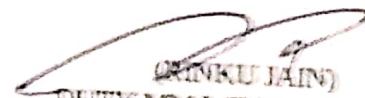
P5: Rajouri Garden

09.05.2020

Present:

Ld. APP for the State.
None for accused.

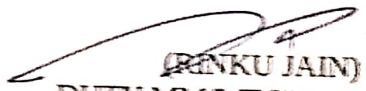
Put up on 04.05.2020 for purpose fixed.


PRINKU JAIN
DUTY MM/WEST/DELHI
09.05.2020

e-FIR No. 164/2020
U/S 33 Delhi Excise Act
PS: Nangloi
State Vs. Ajay
09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 16.05.2020 for purpose fixed.


(PRINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 123/2020

U/S 356/379/411 IPC

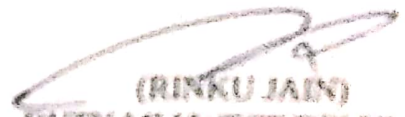
PS: Mayapuri

State Vs. Rahul & Sunny

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 16.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 540/2020

PS: Nangloi

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 16.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM WEST DELHI
09.05.2020

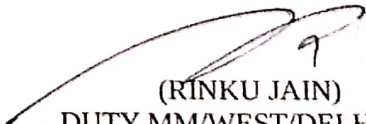
FIR No. 421/19

PS: M.N. (EOW)

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 16.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

12/4/1

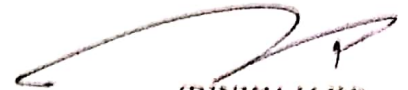
FIR No.8369/2020

PS: Sarai Rohilla

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 15.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

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09.05.2020

Put up on 15.05.2020 for purpose fixed.

(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 160/2020

PS: Paschim Vihar East

09.05.2020

Present: L.d. APP for the State.
None for accused.

Put up on 15.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No.60/2020

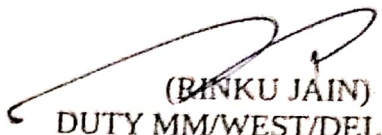
PS: Mundka

State Vs. Ajit @ Mota

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 15.05.2020 for purpose fixed.


(BINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 53/2020

PS: Medi Nagar

State Vs. Gaurav

09.05.2020

Present: I.d. APP for the State.
None for accused.

Put up on 15.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

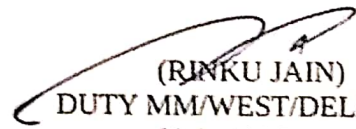
FIR No. 0109/2020

PS: Nihal Vihar

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 15.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 79/2020

PS: Mundka

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 15.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 427/19
State Vs. Vishal
U/S: 305/334 IPC,
PS: Mundka
09.05.2020

Present: Ld. APP for the State.
Ld. Counsel for applicant.

The concerned Jail Supriendent is directed to file a status report as to why the accused is not being released on 08.05.2020 in FIR NO. 427/19 and 228/19.
Report be filed on 10.05.2020.

(BINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 641/2019

PS: Nihal Vihar

US: 356/379/34 IPC

State Vs. Rohit

09.05.2020

Present: Ld. APP for the State.
Ld. Counsel for applicant.

Reply of bail application received.

At request, put up for consideration on 10.05.2020.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

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FIR No. 9517/2020

PS: Ranhola

U/S 372/411 IPC

State Vs. Kuldeep

09.05.2020

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant.

Ld. Counsel for accused/applicant is filed the present application for regular bail of the accused.

IO has filed the report on behalf of State. Same is perused.

Ld. Counsel for accused/applicant argues that accused is in JC since 21.03.2020. Recovery has already been effected from the accused. However, Ld. APP for the State opposes the present bail application.

Heard.

The accused is in JC since 21.03.2020 and recovery has already been effected from the accused/applicant. No purpose would be served by keeping the accused in custody.

In view of the same, the present application is allowed by furnishing bail bonds in the sum of Rs. 20,000/- with one surety in like amount.

Bail bonds furnished. IO is directed to verify the same and report be filed on 10.05.2020.

(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

17/3/20
11/4/20

Delhi

20

FIR No. 001020/2019
U/S 411
PS: Ranhola
09.05.2020

Fresh Charge-Sheet filed. Let it be checked and registered.

Present: Ld. APP for the State.
IO HC Om Prakash in person with police file.

Be put up before concerned court on 18.05.2020 for consideration.

(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 34214/19

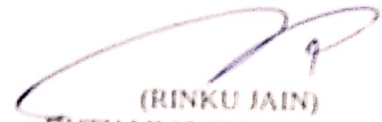
PS: Hari Nagar

09.05.2020

Present:

Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 178/2020

U/S 379/411/34 IPC

PS: Rajouri Garden

State Vs. Babbal Rathore

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 586/19

FIR No. 586/19

U/S 420/34 IPC

PS: Hari Nagar

State Vs. Saurabh Sharma

09.05.2020

Present:

Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 0664/2019

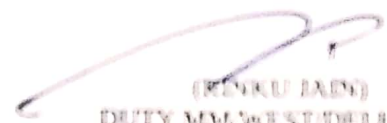
PS: Tilak Nagar

09.05.2020

Present:

Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.



(RAJU JAIN)
DUTY MM/ WEST/DELHI
09.05.2020

FIR No. 40047/2019

PS: Hari Nagar

US: 379/411/34 IPC

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

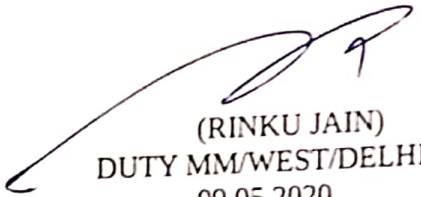
FIR No. 59/2020

PS: Mayapuri

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

854/11
FIR No. 85/2019

PS: Nihal Vihar

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM WEST DELHI
09.05.2020

FIR No. 91/2020
PS: Kashmere Gate
09.05.2020

Present: Ld. APP for the State.
None for the accused.

Perusal of application reveals that the matter pertains to PS Kashmere Gate which falls within the jurisdiction of Tis Hazari Courts District-Central . Therefore, the application be transferred to Ld. CMM Central (THC) on 11.05.2020.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 172/2020

PS: Patel Nagar

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 11.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

PPR No. 219/2020

PS: Hari Nagar

09.05.2020

Present: Ld. APP for the State,
None for accused.

Put up on 11.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

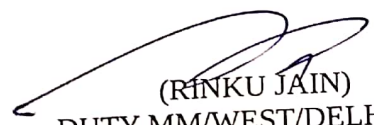
FIR No. 0090/2020

PS: Moti Nagar

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 11.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 128/2020

PS: Ranhola

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 12.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

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FIR No. 6299/2020

PS: Tlak Nagar

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 12.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

Vimal Drall Vs. Dinesh Pahlswal & Ors.
09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 12.05.2020 for purpose fixed.

(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 4556/2020

PS: Hari Nagar

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 12.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No.2673/2020

U/S 379/411 IPC

PS: Hari Nagar

State Vs. Rohan @ Chhotu S/o Naneshwar

09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 12.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 69/2020
U/S 356/379/411 IPC
PS: Mayapuri
State Vs. Akshay
09.05.2020

Present: Ld. APP for the State.
None for accused.

Put up on 12.05.2020 for purpose fixed.



(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No. 91/2020

PS: Kashmere Gate

09.05.2020

Present: Ld. APP for the State.
None for the accused.

Perusal of application reveals that the matter pertains to PS Kashmere Gate which falls within the jurisdiction of Tis Hazari Courts District-Central . Therefore, the application be transferred to Ld. CMM Central (THC) on 11.05.2020.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No.226/2020

U/S 188/269 IPC

09.05.2020

Present: Ld. APP for the State.
Applicant in person.

Instead of releasing the vehicle bearing registration no. DL9CAC9947 on superdari, this Court is of the view that the vehicle has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No.4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held : -

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the Court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, vehicle in question bearing registration number DL9CAC9947 be released to the applicant by IO on furnishing security bond as per the valuation report of vehicle and after preparation of panchnama and taking photographs of vehicle as per above directions. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Copy of this order be given dasti to the applicant.

Handwritten signature
orders
9/5/20

Handwritten signature
(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No.158/2020

U/S 188/269 IPC

09.05.2020

Present: Ld. APP for the State.
Applicant in person.

Instead of releasing the vehicle bearing registration no. DL2CAQ9123 on superdari, this Court is of the view that the vehicle has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No.4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the Court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, vehicle in question bearing registration number DL2CAQ9123 be released to the applicant by IO on furnishing security bond as per the valuation report of vehicle and after preparation of panchnama and taking photographs of vehicle as per above directions. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Copy of this order be given dasti to the applicant.

(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

FIR No.158/2020

U/S 188/269 IPC

09.05.2020

Present: Ld. APP for the State.
Applicant in person.

Instead of releasing the vehicle bearing registration no. DL2CAQ9123 on superdari, this Court is of the view that the vehicle has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in CrI. M.C. No.4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held : -

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the Court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, vehicle in question bearing registration number DL2CAQ9123 be released to the applicant by IO on furnishing security bond as per the valuation report of vehicle and after preparation of panchnama and taking photographs of vehicle as per above directions. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Copy of this order be given dasti to the applicant.

(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020